



LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The Goa Medicare Service Personnel and
Medicare Service Institutions (Prevention of
Violence and Damage or Loss to Property)
(Amendment) Bill, 2026**

(Bill No. 45 of 2026)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
SEPTEMBER, 2026

**The Goa Medicare Service Personnel and Medicare
Service Institutions (Prevention of Violence and
Damage or Loss to Property) (Amendment) Bill, 2026**

(Bill No. 45 of 2026)

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BILL

further to amend the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Act, 2013 (Goa Act 24 of 2013).

BE it enacted by the Legislative Assembly of Goa in the Seventy-seventh Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 6.— In section 6 of the Goa Medicare Service Personnel and Medicare Service Institutions (Prevention of Violence and Damage or Loss to Property) Act, 2013 (Goa Act 24 of 2013), in sub-section (3), for the word “convicted”, the word “accused” shall be substituted.
